

HIGH COURT OF CHHATTISGARH, BILASPUR

Following shall be the Roster for High Court of Chhattisgarh, Bilaspur w.e.f.
12th March, 2018 till further orders:-

<u>DIVISION BENCH</u>		
01.	<u>DIVISION BENCH-I</u> Hon'ble the Chief Justice & Hon'ble Mr. Justice Sharad Kumar Gupta	Writ Appeals,
		PIL Petitions,
		Writ Petitions,
		All Civil Matters,
		Habeas Corpus Petitions,
		Specially assigned and tied-up matters.
02.	<u>DIVISION BENCH-II</u> Hon'ble Mr. Justice Pritinker Diwaker & Hon'ble Mr. Justice Sanjay Agrawal	All Criminal Matters other than DB-III,
		Company Appeals,
		Specially assigned cases and tied-up matters.
03.	<u>DIVISION BENCH-III</u> Hon'ble Mr. Justice Prashant Kumar Mishra & Hon'ble Mr. Justice Ram Prasanna Sharma	Criminal Appeals, upto 2010, which relate to offences including against women and / or children,
		Acquittal Appeals,
		Tax Cases including Writ Appeal of Tax cases.
		Commercial Court Appeals,
		Specially assigned cases and tied-up matters.


13/3/18

SINGLE BENCH		
01.	<u>Single Bench-I</u> <u>Hon'ble Mr. Justice Manindra Mohan Shrivastava</u>	All First Appeals and Writ Petitions (S) related to regularisation of adhoc employee (602), removal /dismissal /termination from service (603) , promotion (608) , pay-scale/ increment/ allowances (610) and Transfer Matters (617).
		Specially assigned and tied-up matters.
02.	<u>Election Bench</u> <u>Single Bench -II</u> <u>Hon'ble Mr. Justice Goutam Bhaduri</u>	Election Petitions, Writ Petitions (227).
		All Transfer Petitions (Cr.), Petitions under Section 482 and under Section 378 of Code of Criminal Procedure and Writ Petitions (Criminal),
		Criminal Appeals from year 2013 onwards,
		All Miscellaneous Appeals (Compensation).
		Specially assigned and tied-up matters.
03.	<u>Single Bench -III</u> <u>Hon'ble Mr. Justice Sanjay K.Agrawal</u>	Writ Petitions, and Writ Petitions (C).
		Arbitration Applications / Appeals and Company Petitions.
		Writ Petitions (T) and Writ Petitions (L).
		Specially assigned and tied-up matters.
04.	<u>Single Bench -IV</u> <u>Hon'ble Mr. Justice P. Sam Koshy</u>	Writ Petitions (S) (except matters related to regularisation of adhoc employee, removal/ dismissal/termination from service, promotion, pay-scale/increment/allowances, and Transfer Matters).
		Specially assigned and tied-up matters.
05.	<u>Single Bench -V</u> <u>Hon'ble Mr. Justice Rajendra Chandra Singh Samant</u>	Petitions under Section 438 and 439 of Code of Criminal Procedure,
		Criminal Appeals from the year 2005 to year 2012.
		Acquittal Appeals.
		Specially assigned and tied-up matters.
06.	<u>Single Bench -VI</u> <u>Hon'ble Shri Justice Arvind Singh Chandel</u>	Criminal Revisions, Old Criminal Appeals, which are pending for more than ten years i.e. upto year 2004.
		All Civil Matters including FAM (Except Miscellaneous Appeals (Compensation) and First Appeals)
		Specially assigned and tied-up matters.

1/31/18

Note:-

01. If Division Bench-II is not available, then urgent fixed dated cases of "List-I" only shall be listed before the Division Bench-III and such other cases of that Bench, which are directed by Division Bench-III shall also be listed.
02. In case Division Bench-III is not available, then urgent fixed date cases of "List-1" only shall be listed before the Division Bench-II and such other cases of that Bench, which are directed by Division Bench-II shall also be listed.
03. When number of cases are connected with each other, the matters shall be listed before the Bench having the Roster to hear the leading/main case. In case, the connected cases are fixed for in different dates, then the connected cases shall be listed on the date, which is earlier.
04. All the cases which are already assigned to any of the Single or Division Bench, shall be listed as per Roster if the same is not exception to that Bench.
05. In case, the order has been passed by a Division Bench and one Judge has retired or is no longer in the High Court, then the contempt petition shall be listed before the Bench in which the other Judge is a Member.
06. In case, both the Judges who passed the order are not available, then the contempt petition shall be listed before regular Division Bench.
07. In case, the Judge who passed the order is not available, then the contempt petition shall be listed before the regular Single Bench.


(Mamta Situkla)
Additional Registrar (Judicial)

Sd/-
Chief Justice